

the Excise duty on PDS Kerosene and Domestic LPG is nil. Hence, Central Government revenue does not increase with the increase in the price of these products.

State taxes comprise of, *inter-alia*, Sales Tax/VAT, Entry Tax and Octroi. State Sales Tax/VAT are on *ad-valorem* basis. Whenever there is an increase in Retail Selling Prices (RSPs) of these petroleum products, Sales Tax/VAT collection goes up correspondingly. The increase in Sales Tax/VAT collection will vary from State to State depending upon the prevailing Sales Tax/VAT rates.

(c) The percentage increase in the Retail Selling Prices (RSP) of Petrol, Diesel, Domestic LPG and CNG between the period January, 2010 to October, 2011 is given below :—

(RSP at Delhi)

	Petrol (₹/litre)	Diesel	Domestic LPG (₹/cylinder)	CNG# (₹/kg.)
RSP as on 01.01.2010	44.72	32.92	281.20	21.20
RSP as on 31.10.2011	66.84*	40.91	399.00	32.00
% increase	49%	24%	42%	51%

*Petrol RSP as per Indian Oil Corporation Limited (IOCL) effective 16.11.2011

#The retail price of CNG in any city is fixed by the concerned City Gas Distribution (CGD) Company operating in that particular city.

**Allotment of petroleum products outlets to the families of
martyrs of terrorist attacks**

†907. SHRI BALAVANT ALIAS BAL APTE :
SHRI ANIL MADHAV DAVE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has allotted petrol/diesel/CNG outlets to the families of the brave persons who lost their lives in various terrorist attacks;

(b) if so, the details thereof for the last three years and the number of such cases pending with Government;

(c) whether any steps have been taken for speedy disposal of all such cases;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (e) The Government has formulated special schemes for direct allotment of dealership/distributorship of petroleum products to rehabilitate the families of defence/security personnel who sacrificed their lives while defending the country.

303 retail outlet (RO) dealerships and 143 Liquefied Petroleum Gas (LPG) distributorships were allotted to the eligible and willing dependants of defence personnel who laid down their lives in action during the 'Operation Vijay (Kargil)'. All the allotments made under the scheme have been commissioned.

9 RO dealerships have been allotted to the dependants of the 9 Government/police personnel who sacrificed their lives during the terrorist attack on Parliament in December, 2001. All the 9 ROs have been commissioned.

18 dealership/distributorship of petroleum products were allotted to the dependants of the martyrs who sacrificed their lives defending the terrorist attack on the city of Mumbai in November, 2008. One beneficiary has opted out of the scheme. 8 RO dealerships, 3 LPG distributorships and 3 CNG filling station have been commissioned. The remaining 3 cases are under various stages of commissioning.

Deleasing of petrol pump sites

908. DR. JANARDHAN WAGHMARE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has approved the de-leasing policy to de-lease the petrol pump sites;
- (b) if so, the details of the said de-leasing policy;
- (c) whether the oil corporations have implemented the said de-leasing policy and have issued instructions to all their subordinate offices and to all the affected parties; and
- (d) if not, by when the said policy would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (d) The Government has issued broad policy guidelines on de-leasing of Retail Outlet (RO) sites *vide* letter dated 28.4.2010 on the basis of which, public sector oil marketing companies (OMCs) *i.e.* Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) are to frame their own detailed guidelines. The guidelines issued by the Government deal with various aspects such as, periodic identification and classification of RO sites as strategic and non-strategic in a transparent manner, the approach to be adopted for such sites depending on the validity of lease, renewal option, availability of local tenancy protection, pending court cases,